

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.218/Chd/CHD/2017

**Under Sections 58 and 59 of
the Companies Act, 2013.**

In the matter of transmission of shares:

Gurpartap Singh & Ors.Petitioners/Appellants.

Versus

Deepak Towers Private Limited & Ors.Respondents.

Present: Mr.Arora Vishwas Kumar, Advocate for petitioners.
Mr.Sanjeev Kochhar, Advocate for respondents No.1
& 2.

Learned counsel for the petitioners has filed the affidavit of service with which the copies of the newspaper clippings of the advertisement in Daily Indian Express, dated 11.09.2017 and Dainik Bhaskar Hindi dated 11.09.2017. Along with this, copy of the notice of petition sent to the respondents No.1 and 2 with the postal receipt and the track reports has been filed showing that the respondents refused to accept the delivery of the notice on 13.11.2017. Learned counsel for the petitioners has handed over two envelopes, which have been received with the report of refusal. Let the same be taken on record. Mr.Sanjeev Kochhar, Advocate filed memo of appearance on behalf of respondents No.1 and 2. Copy of the entire paper book taken out from one of the envelopes and supplied to the learned counsel for the respondents. The other envelope containing the notice of the petition and the paper book and the envelop on which the report

of refusal has been received, be made part of the record. Time is requested for responding to the instant petition. List the matter on 13.10.2017 for arguments. Reply, if any, be filed at least two days before the date fixed, with copy advance to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 29, 2017.
Ashwani